

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-502
IB-137/ND/2024

IN THE MATTER OF:

Unity Small Finance Bank Limited

....Applicant

Vs.

Jwala Energy Resource Private Limited

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 06.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Karan Grover, Adv.

For the Respondent : Mr. Aditya Vikram Bajpai, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Financial Creditor is present. Mr. Aditya Vikram Bajpai appears on behalf of the Corporate Debtor and submitted that he has been engaged recently and sought time to file Vakalatnama and reply. Reply be filed within a period of 2 weeks. List the matter on **01.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)